

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3607/2016**

New Delhi, this the 24<sup>th</sup> day of October, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Smt. Yogesh Bala  
D/o. Late Sh. Banwari Lal,  
H. No. C-146, Delhi Administration Flats,  
Near Nav Bharti School,  
Sindhora Kallan, New Delhi-110 052. ....Applicant

(By Advocate : Mr. Rajat Gaur)

Versus

Government of NCT of Delhi  
Department of Women and Child Development,  
Canning Lane, K. G. Marg, New Delhi. ....Respondents

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J) :**

The main grievance of the learned counsel, at this stage, is that, although, the applicant has already filed representation dated 24.08.2016 (Annexure A/4), for redressal of her grievance, but, the same has not yet been decided by the appropriate authority.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main Original Application (O.A) is disposed of with a direction to the Director, Department of Women and Child Development, (respondent), to sympathetically consider and decide the indicated representation (Annexure A/7), already filed by the applicant, by passing a speaking order, in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

3. Meanwhile, the respondents are directed to maintain the status-quo with regard to the service of the applicant.

Order **Dasti**.

(P. K. Basu)  
Member (A)

(Justice M. S. Sullar)  
Member (J)  
24.10.2016

/Mbt/